

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 124
Appeal No.639/252/ND/2019

IN THE MATTER OF:

Grassroots Skill Development
Initiative Pvt. Ltd.

... Appellant

Vs

ROC

... Respondent

Order under Section 252.

Order delivered on 08.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the IT Dept. :

ORDER

Mr. Ajit, Proxy-Counsel seeks adjournment on the ground that the arguing counsel is suffering from Covid-19 infection.

Adjourned for arguments on 12.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

UPASANA